

NATIONAL COMPANY LAW APPELLATE TRIBUNAL AT
CHENNAI
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (INS) No.95/2022 & IA No.
221 & 222/2022

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 18.02.2022 in
CP/(IB) No.275(Che)/2021

passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Division Bench II, Chennai) In the matter of:

R.V.Tyagarajan

...Appellant

V

State Bank of India

...Respondent

Present:

For Appellant : Mr. Vishnu Mogan Advocate.

For Respondent : Mr. ML. Ganesh, Advocate.

ORDER
(Virtual Mode)

16.06.2023: The Learned Counsel for the ‘Appellant’ seeks permission from this ‘Tribunal’ to withdraw the instant Company Appeal (AT) (CH) (Ins) No. 95 of 2022.

Acceding to the said request, the instant Company Appeal (AT) (CH) (Ins) No. 95 of 2022 is ‘Dismissed as Withdrawn’. Connected IAs No. 221 & 222 of 2022 are closed. No costs.

Before parting with the ‘instant Appeal’, this ‘Tribunal’, permits the ‘Appellant’ to take all available defences both on facts and law, before the ‘Adjudicating Authority’, of course, in the manner known to law and in accordance with law if he so desires/advised.

[Justice M. Venugopal]
Member (Judicial)

[Shreeshha Merla]
Member (Technical)

SE/TM